

Repealed by Act 56 of 1974, S. 2 and Sch II

THE CALCUTTA PORT (AMENDMENT) ACT, 1970

No. 15 OF 1970

[1st March, 1970]

An Act further to amend the Calcutta Port Act, 1890.

BE it enacted by Parliament in the Twenty-first Year of the Republic of India as follows:—

Short title.

1. This Act may be called the Calcutta Port (Amendment) Act, 1970.

insertion of new section 35A in Bengal Act 3 of 1890.

2. In the Calcutta Port Act, 1890 (hereinafter referred to as the principal Act), after section 35, the following section shall be inserted, namely:—

Power of Commissioners to undertake certain works.

“35A. The Commissioners may undertake to carry out on behalf of any person (including any State Government) any works or services or any class of works or services on such terms and conditions as may be agreed upon between the Commissioners and such person.”

Amendment of section 37.

3. In section 37 of the principal Act, after sub-section (2), the following sub-section shall be inserted, namely:—

“(3) Nothing in this section shall apply to any work referred to in section 35A.”

Repeal and saving.

4. (1) The Calcutta Port (Amendment) Ordinance, 1970, is hereby repealed. 2 of 1970.

(2) Notwithstanding such repeal, anything done or any action taken under the principal Act as amended by the said Ordinance shall be deemed to have been done or taken under the principal Act as amended by this Act as if this Act had come into force on the 2nd day of February, 1970.